

GOVERNMENT OF MAHARASHTRA
Department of Revenue and Forest, Disaster Management,
Relief and Rehabilitation, Mantralaya, Mumbai- 400 032
No: DMU/2020/CR. 92/DisM-1, Dated: 5th May 2020

CLARIFICATION

Clarification to Revised Guidelines on the Lockdown measures for containment of COVID-19 in the State

Reference:

- 1) Revenue and Forest, Disaster Management, Relief and Rehabilitation Department Order No. DMU-2020/C.R.92/DMU-1, dated 2nd May 2020 and 3rd May 2020

With reference to the above mentioned revised lockdown Order issued by the Government of Maharashtra [hereinafter referred to as "said Order"] following explanations / clarifications are issued regarding para 7(ii) (d).

It is very necessary to ensure smooth and seamless availability of supplies. Regulating the markets and shops with various restrictions such as specific days, timings, entry points, etc. is proving counter-productive and it is seen to be attracting crowd due to uncertainty. Therefore all authorities shall ensure that-

1. All shops / markets which are allowed to remain open as per the order dated 2nd May 2020 and 3rd May 2020 shall remain open to their full operational timing and days. (Eg. 7 am to 7 pm). No restrictions like timing / day/ etc will be imposed by any authority except (2) below.
2. If there is need of regulating such shops / markets, it is only authorised to be done by-
 - a) Municipal Commissioners of Corporation of MMR and PMR and Nagpur, Aurangabad, Nashik
 - b) Collectors in rest of the areas.
3. Detailed guidelines of demarcation of containment zone have been issued. Once the perimeter / boundary of the containment is determined by the Municipal Commissioner or District Collector, it will not be allowed to change or alter the boundaries by any other authority other than Municipal Commissioners or District Collectors.

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4. All other district authorities will assist / enable / facilitate Municipal Commissioners and District Collectors to perform and discharge the responsibilities as mentioned in (1), (2) and (3) above.

BY ORDER AND IN THE NAME OF THE GOVERNOR OF MAHARASHTRA


(AJOY MEHTA)

CHIEF SECRETARY
GOVERNMENT OF MAHARASHTRA

Copy to:

1. Principal Secretary to Hon'ble Governor of Maharashtra, Mumbai,
2. Hon'ble Chairman, Maharashtra Legislative Council,
3. Hon'ble Speaker, Maharashtra Legislative Assembly,
4. Principal Secretary to Hon'ble Chief Minister, Government of Maharashtra,
5. Secretary to Hon'ble Deputy Chief Minister, Government of Maharashtra,
6. Private Secretary to Leader of Opposition, Legislative Council / Assembly,
7. Private Secretaries of All Hon'ble Minister/Minister of State, Mantralaya,
8. All Additional Chief Secretaries/Principal Secretaries/Secretaries of Government of Maharashtra,
9. Director General of Police, Maharashtra State, Mumbai,
10. Principal Secretary, Public Health Department, Mantralaya,
11. Secretary, Medical Education, Mantralaya,
12. All Divisional Commissioners in the State,
13. All Commissioners of Police in the State,
14. All Commissioners of Municipal Corporations in the State,
15. All District Collectors,
16. All Chief Executive Officers, Zilla Parishad,
17. All District Superintendents of Police in the State.